

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Cr. Appeal (SJ) No. 822 of 2010

Borotu Hansda Appellant
Versus
The State of Jharkhand Respondent

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : None
For the State : None

Order No. /Dated: 23rd April, 2021

Today no one appears on behalf of either side.

It appears that a report has been received that Borotu Hansda has passed away six years ago.

Learned counsel for the State is directed to file affidavit regarding passing away of the appellant.

A copy of this order be given to the learned counsel for the State.

Put up after three weeks.

KNR/-

(Ratnaker Bhengra, J.)